

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA

UNSTARRED QUESTION NO. : 816

TO BE ANSWERED ON THE 27th July 2026

COMMITTEE TO REGULATE DOMESTIC TICKET FARE

816. SHRI I.S. INBADURAI

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government proposes to constitute a committee to regulate domestic air ticket fares, if so, the details thereof including composition, and if not, the reasons therefor;

(b) whether Members of Parliament are proposed to be included in such committee, if so, the details thereof including selection criteria, and if not, the reasons therefor; and

(c) whether rising airfare prices have been reviewed by Government, if so, the details thereof including findings, and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (c) Airfares are not subject to regulation by the Government after repeal of Air Corporations Act, 1994. Airlines have the flexibility to determine their airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937.

The Government generally refrains from regulating airfares to maintain market competitiveness, however, it retains vigilant oversight role, intervening in exceptional circumstances by redistributing capacity across various sectors and imposing temporary fare caps, such as during the Covid Pandemic, festivals like Maha kumb or other extraordinary instances like Pahalgam incident & the Indigo flight disruptions.
